QUICKLY.

Rahul gets bail; hearing on conviction-stay on Apr 13

Surat: A sessions court in Surat on Monday granted bail to Congress leader Rahul Gandhi on his appeal against conviction in a criminal defamation case. He had been sentenced to two years in jail in a 2019 case relating to his remark on "Modi surname", a lawyer said. The court of Additional Sessions Judge RP Mogera said it will hear his plea for suspension of conviction on April 13 and asked the respondent (Purnesh Modi, BJP MLA) to file his reply by April 10. PTI

SAIL produces record 18.28 mt crude steel in FY23

New Delhi: State-owned SAIL has produced a record 18.28 million tonnes of crude steel in FY23, an year-on-year increase of 5.3 per cent. The production of hot metal also rose by 3.6 per cent to 19.40 mt. A SAIL statement, said it has achieved the best-ever annual production during FY23. PTI

Competition law gets more teeth

TOUGHER RULES. RS passes Bill; deal value threshold, global turnover benchmark among new features

KR Srivats
New Delhi

Multinational enterprises including Big Tech are now set to face the heat with the Parliament on Monday passing the Competition (amendment) Bill 2022 that, among other changes, seeks to levy penalties for any abuse of dominant position on a benchmark of 'global turnover' of such enterprises.

The Bill is the most comprehensive amendment to the competition law. Prior to this, there were three amendments in 2007, 2009 and 2018.

The other noteworthy features of the proposed law —which was passed by Rajya Sabha on Monday through a voice vote —include introduction of a settlement and commitment framework so as to ensure faster market correction; concept of deal value threshold for notifying mergers and acquisitions to address killer acquisitions in the digital market and introduction of "leniency plus" regime.

Leniency plus regime is basically a new cartel-detecting tool that will encourage companies already under investigation for one cartel to report other cartels unknown to the competition regulator.

Finance Minister Nirmala Sitharaman on Monday moved the Bill for consideration and passage in the Rajya Sabha.

The Lok Sabha passed Bill on Wednesday last week after Sitharaman moved as many as 13 official amendments in the lower house.

FRAMING RULES

All eyes are now on the Competition Commission of India (CCI), which will now frame the regulations on the various new features of the law.

Besides reducing the timelines for clearing mergers and acquisitions (to 150 days from 210), the Bill has also provided for appointment of Director General (Investigation) by the CCI. Hitherto, the D-G (Investigation) was directly appointed by the Central Government.

Another significant change relates to 25 percent deposit of penalty for appeals.

EXPERTS' TAKE

Also, the Bill provides for inclusion of facilitators of certain anti-competitive agreements within the framework of law. On global turnover being taken as an index for penalties for abuse of dominance, Nishal Kharya, Partner Regulatory, Nanuja Andersen India, said "This amendment has come from the left field as it was not part of Competition (Amendment) Bill, 2022 and would have far reaching consequences for multinational Enterprises doing business in India."

Samir Gandhi, Partner & Co founder, Axiom5, said " We can expect the focus to now shift to the implementation of the various new provisions of the Act. This will require broad stakeholder consultation and discussion before the framing of regulations.".

Shweta Shroff Chopra, Partner, Shardul Amarchand Mangaldas & Co, said that the amendments formally fix responsibility on facilitators of cartels such as trade associations, agents and even customers if they act as hubs for illegal information exchange. "Now, they will be penalised in the same way as the cartelists themselves, which could be up to 10 per cent of average global turnover for the preceding three financial years, or three times of profit for each year of the continuance of the cartel or 10 percent of the global turnover for each year of the continuance of the cartel, whichever is higher. It would be interesting to see if this expanded definition also covers AI software offering pricing suggestions," she added.

KEY AMENDMENTS

- Penalties linked to global turnover
- Settlement and commitment framework introduced
- Deal value threshold for notifying mergers and acquisitions
- Timeline for M&A reduced to 150 days from 210
- Introduction of 'Leniency Plus' regime
- 25% of penalty to be deposited for appeals
- Competition Commission to appoint D-G (Investigation)
- Limitation period for filing an information/complaint

Go after the corrupt, PM Modi tells CBI

PAT FOR GOOD WORK. Prime Minister Narendra Modi with National Security Advisor Ajit Doval, Union Minister Jitendra Singh, at the diamond jubilee celebrations of the CBI, in New Delhi, on Monday SUSHIL KUMAR VERMA

Our Bureau
New Delhi

At a time of when the government is under attack with allegations of misuse of central agencies, Prime Minister Narendra Modi on Monday backed the Central Bureau of Investigation (CBI) and said the country does not want the corrupt to be spared since corruption is the biggest obstacle in the path of justice and democracy.

Speaking on the occasion of Diamond Jubilee celebration of the CBI, the Prime Minister said the chief responsibility of the agency is to rid the country of corruption. "I know that the people against whom you are taking action are very powerful, they have been part of the government and system for years. Even today they are in power in some States, but you (CBI) have to focus on your work, no corrupt person should be spared," Modi told the gathering of CBI and other senior officers here.

COMPLIMENTS CBI

He complimented the CBI for instilling trust among common citizens through their years of work and skills. Even today when an unsolved case comes, a common accord, noted the PM Modi, emerges asking for the case to be handed over to CBI. "CBI's name is on everyone's lips. It is like a brand for truth and justice," Narendra Modi remarked. Taking a veiled jibe at the previous Congress regimes and its former PM Rajiv Gandhi, he recalled the scams and the corresponding prevailing sense of impunity just a decade ago. "Even a Prime Minister once said, for every rupee sent out to the poor, only 15 paise reaches them", Modi scoffed.

DIRECT BENEFIT TRANSFER

On the contrary, he gave instances of steps initiated during his tenure since 2014 to curb corruption. Giving the example of direct benefit transfer, Modi said the government has so far transferred ₹27-lakh crore to the poor.

He was of the view that India cannot develop ("Vikshit Bharat"), without professional and efficient institutions and this puts a huge responsibility on the CBI. "Corruption is not an ordinary crime, it snatches the rights of the poor, it begets many other crimes, corruption is the biggest obstacle in the path of justice and democracy", he observed.

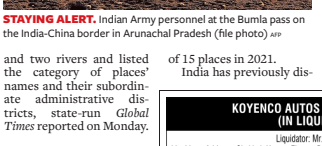
China releases 3rd set of names to reassert Arunachal claim

Press Trust of India
Beijing

China has released a third set of names of places in Arunachal Pradesh in Chinese, Tibetan and pinyin characters to reemphasise its claim over the Indian State.

China's Ministry of Civil Affairs on Sunday released the standardised names of 11 places for Arunachal Pradesh, which it calls "Zangnan, the southern part of Tibet" in accordance with regulations on geographical names issued by the State Council, China's cabinet.

The official names of the 11 places were released on Sunday by the ministry, which also gave precise coordinates, including two land areas, two residential areas, five mountain peaks and two rivers and listed the category of places' names and their subordinate administrative districts, state-run *Global Times* reported on Monday.



STAYING ALERT. Indian Army personnel at the Bumla pass on the India-China border in Arunachal Pradesh (file photo) AFP

THIRD SET OF NAMES

This is the third batch of standardised geographical names for Arunachal Pradesh issued by China's civil affairs ministry. The first batch of the standardised names of six places in Arunachal was released in 2017, and the second batch in 2021.

In 15 places in India's Arunachal Pradesh, China has previously dismissed the Chinese move of renaming some places in Arunachal Pradesh, asserting that the state has "always been" and will "always be" an integral part of India and that assigning "invented" names does not alter this fact. "This is not the first time China has attempted such a renaming of places in the State of Arunachal Pradesh," External Affairs Ministry spokesperson Arindam Bagchi said in December 2021.

"Arunachal Pradesh has always been, and will always be an integral part of India. Assigning invented names to places in Arunachal Pradesh does not alter this fact," he had said.

EARLIER INSTANCES

The first set of names was announced by China in 2017 days after the Dalai Lama's visit to Arunachal Pradesh. China was sharply critical of the Tibetan spiritual leader's visit.

The Dalai Lama fled from Tibet through Tawang in Arunachal Pradesh and sought refuge in India in 1959 after China took military control of the Himalayan region in 1950.

Govt mulling merger of hydel firms: Power Minister

Reuters
New Delhi

The government is considering selling state-owned NTPC Ltd's hydro power firms to NHPC Ltd to create a single hydro power company that would improve efficiency and cut costs, Power minister RK Singh told *Reuters*.

One large hydro power company would help meet high demand at night when solar projects do not run, he said. Solar power projects meet nearly a-fifth of India's day time peak-hour demand.

"We have a number of hydro PSUs (Public Sector Undertakings). We are thinking whether these hydro companies can come together as a large hydro PSU, a specialised hydro company," Power and Renewable Energy Minister Singh said in an interview on Monday.

NTPC, the country's largest power producer, acquired the two hydro companies — THDC India Ltd and NEEPCO — three years ago for about $1.34 billion under a consolidation plan.

Hydro power's share of India's energy has fallen to 11 per cent from 49 per cent 15 years ago due in part to protests by different groups and land clearances.

COMBINED CAPACITY

The combined entity after the merger of THDCIL and NEEPCO with NHPC would have 20 GW of hydro assets. NHPC, which is also state-owned, currently has 12 GW of hydro assets. The minister did not give details of other companies that could be merged into NHPC. "NTPC is more of a company which is into thermal and is going rapidly into green energy. They have very limited hydro assets," Singh said.

KOYENCO AUTOS PRIVATE LIMITED (IN LIQUIDATION)

Liquidator: Mr. Vibin Vincent
Liquidator Address: Chakiath House, Elavoor P O, Angamaly ,Near Elavoor Market, Ernakulam, Kerala 683572, Communication Address:-E-10A, Kailash Colony, Greater Kailash –I, New Delhi -110048, Email: assetsale1@aaainsolvency.in, koyenco@aaainsolvency.com, vibimvchackiath@yahoo.com, Mob.- 8800865284 (Mr. Puneet Sachdeva and Mr.Wasim)

E-Auction

Sale of Assets under Insolvency and Bankruptcy Code, 2016, Date and Time of E-Auction: 2nd May, 2023, at 3.00 pm to 5.00 pm (With unlimited extension of 5 minutes each) Last Date of EMD submission: 29th April, 2023 , Last date for Submission of Eligibility Documents by prospective bidder: From 4th April , 2023 to 17th April, 2023

Sale of Assets and Properties owned by Koyenco Autos Private Limited (In Liquidation) forming part of Liquidation Estate formed by the Liquidator, appointed by the Hon'ble National Company Law Tribunal, Kochi Bench, Kochi, vide order dated 4th November,2022 (Copy of order received on 9th November, 2022). The sale will be done by the undersigned through the E-Auction platform i.e. M/s National E-Governance Services Ltd (NeSL) having website at: https://nbid.nesl.co.in/app/login

Asset	Reserve Price (INR)	Initial EMD Amount (INR)	Incremental Value (INR)
BLOCK A			
Land and Building along with Plant and Machinery of BMW Showroom Property Survey No. 14/3, 26/17 & 26/18 in block no.13, Thandapur No.7365, Ernakulam District, Maradu Sub-District, Kanayannur Taluk, Maradu Village Area 5.67 Ares near Hotel Tribute Royal, near 150m south from Vytila Thykoodam Bridge.	20,51,00,000	2,05,10,000	5 Lakhs

TERMS AND CONDITIONS:-
1.E-Auction will be conducted on "AS IS WHERE IS" , "AS IS WHAT IS" and "WHATEVER THERE IS BASIS and "WITHOUT RECOURSE BASIS" through approved service provider service provider i.e. NeSL (National E-Governance Services Ltd.)
2. It is clarified that this invitation purports to invite prospective bidders and does not create any kind of binding obligation on the part of the Liquidator or the Company to effectuate the sale. The Liquidator reserves the right to cancel (or modify the process and/or not to accept and/or disqualify any interested party / potential investor / bidder by giving reasons thereof.
3. All the terms and conditions are to be mandatorily referred from the website of AAA Insolvency Professionals LLP i.e. https://insolvencyandbankruptcy.in/public-announcement/koyenco-autos-private-limited/ and from the E-Auction Process Document, prior to submission of EMD and participation in the process.

Vibin Vincent
Liquidator in the matter of Koyenco Autos Private Limited
Chakiath House, Elavoor P O, Angamaly -683572
IP Registration No. IBBI/IPA- 001/IP- P01997/2020-2021/13134
Address: E-10A, Kailash Colony, Greater Kailash –I,New Delhi -110048,
Contact Person: Mr. Puneet Sachdeva, and Mr.Wasim : +91-8800865284

Date: 03/04/2023
Place: Angamaly

Regional Office, Thiruvananthapuram
TC 31/151, YWCA Building, 3rd Floor, M.G. Road, Spencer Junction Statue, Trivandrum, Kerala– 695 001
CIN: L65191KL1929PLC001017, Ph: 0471 – 2469584, 2469558 | e-mail: ro1007@sib.co.in

POSSESSION NOTICE [See Rule 8(1)] (for immovable property)

Whereas, the undersigned being the authorised officer of **The South Indian Bank Ltd.** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued **demand notice dated 18-01-2023** u/s. 13(2) of the Act calling upon the borrowers/ guarantors **(1) Mrs. Beena V** (Prop. M/s Kairali Agencies) TC 16494/1, Charachira Road, Sagarika, Plamoodu, Pattom, Thiruvananthapuram, Kerala-695004. Also at Uttiradam, Pallithara, Enikkara, Karakulam, Thiruvananthapuram, Kerala-695564 Also At; RP EKRA40, Building No. XVI/477, Karakulam Village, Nedumangad, Thiruvananthapuram, Kerala-695035 **(2) Mrs. Sajitha Kumari S S**, (Prop. M/s Lumiya Surgicals), TC XXI/1996-4, Bema, Nagar, Pipeline Road, Ambalamukku, Peroorkada,Thiruvananthapuram, Kerala -695005 Also At, Gowreesam, Eanikkara, Karakulam P.O.,Thiruvananthapuram, Kerala-695564 **(3) Mr. Sureshkumar R P**, TC XXI/1996(3), Ravi Nagar(1), Ambalamukku, Peroorkada P O , Thiruvananthapuram, Kerala - 695005, Also At, TC 11/1649 (3) Sagarika Charachira Road, Mamoodu, Thiruvananthapuram, Kerala - 695004 Also At; Uttradam, Pallithara, Enikkara, Karakulam, Thiruvananthapuram, Kerala-695564 **(4) Mr. Biju T**, Gowreesam, Enikkara, Karakulam P O, Thiruvananthapuram, Kerala - 695564 **(5) Mr. Prasanth V T**, KARA- 6A, Nikunjam, Kachani, Karakulam P O, Thiruvananthapuram, Kerala - 695564 Also at S/o. Trivikraman Nair, Vilyoor, Vimalalayam, Vellarada, Neyyattinkara, Thiruvananthapuram, Kerala - 695564 to repay the amount mentioned in the notice being **Rs. 1,22,61,593.50** (Rupees One Crore Twenty Two Lakhs Sixty One Thousand Five Hundred Ninety Three and Paise Fifty Only) [ie Rs. 71,09,798.58 (Rupees Seventy One Lakhs Nine Thousand Seven Hundred Ninety Eight and Paise Fifty Eight Only) for the financial assistance/facilities in the account of M/s. Kairali Agencies (Prop: Mrs Beena V) wherein addressee no -1 is borrower and addressee no-2 to 5 are guarantors and Rs. 51,51,794.92 (Rupees Fifty One Lakhs Fifty One Thousand Seven Hundred Ninety Four and Paise Ninety Two Only) for financial assistance/facilities in the account of M/s Lumiya Surgicals (Prop: Mrs Sajitha Kumari S S) wherein addressee no - 2 is borrower and addressee no - 3 to 5 are guarantors] as on **17-01-2023** with further interest, penal interest and costs within 60 days from the date of receipt of the said notice.
The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13 (4) of the said Act read with rule 8 of the said rule on this the **30th day of March, 2023.**
The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **The South Indian Bank Ltd.** for an amount of **Rs.1,24,28,800.67** as on **27.03.2023** in the Accounts of **M/s Kairali Agencies (Prop : Mrs. Beena V) and M/s Lumiya Surgicals (Prop: Mrs. Sajitha Kumari S S)** with **Branch: Peroorkada** along with further interest, penal interest and costs thereon.
The attention of Borrowers are invited to the provisions of Section 13(8) of the Sarfaesi Act in respect of the time available to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTIES

(1) All that part and parcel of land admeasuring **4.90 Ares** along with all other constructions, improvements, easementary rights existing and appurtenant thereon situated in Sy. No. 228/1-3-2, 228/3-3, Re Sy. No. 410/14 of **Karakulam Village**, Nedumangad Taluk Thiruvananthapuram District and owned by **Mr. Biju T** morefully described in Settlement Deed No. 2367/95 dated 30.08.1995 of Sub Registrar Office - Karakulam **(as per location sketch issued by Village Officer, Vellarada)**: North: Property of Beena, South: Property of Thankamma & Sasidharan, East: Property of Thankamma & Road, West: Thodu.
(2) All that part and parcel of land admeasuring **14.58 Ares** along with all constructions, improvements, easementary rights existing and appurtenant thereon situated in Sy. No. 681/1, Re Sy No. 273/10 of **Vellarada Village**, Neyyattinkara Taluk Thiruvananthapuram District and owned by **Mr. V T Prasanth** morefully described in Partition Deed No. 567/06 dated 12.04.2006 of Sub Registrar Office - Vellarada and **BOUNDED on (as per location sketch issued by Village Officer, Vellarada)**: North: Road, South: Property of Bhuvanachandran, East: Property of Gopakrishnan, West: Property of Praveen.

Place: Thiruvananthapuram (Sd/-) Authorised Officer
Date: 30.03.2023 **The South Indian Bank Ltd.**

TO ADVERTISE PLEASE CONTACT

Trivandrum : 9562551292
Kochi : 9895611430
Thrissur : 9847862290
Kottayam : 9447695936
Kozhikode : 9847200444

businessline.

Muthoot Mercantile Limited
Regd. Office, Muthoot Floors
Thycaud, Thiruvananthapuram-695 014

Due to some administrative reasons we have decided to close our **Thookkupalam** Branch (Idukki Dist.) with effect from 5th July 2023. For the convenience of our customers they can continue their loan requirements and other services from our nearest branch - **Chettukuzhi** after the said date.

CHAIRMAN

Indian Overseas Bank
IOB

THEVANNUR BRANCH, EP 10/117, Ambalamukku-Thevannur, Ayur, Thevannur-691533, Phone:0475-2292210, 2293203

Under Section 13(2) of the Securitisation and Reconstruction of Financial Assets andEnforcement of Security Interest Act 2002 (SARFAESI Act) read with Rule 3(1) of theSecurity Interest (Enforcement) Rules, 2002 (Rules)

1.Whereas the undersigned being the authorised Officer of Indian Overseas Bank under SARFAESI Act and in exercise of powers conferred under Section 13(12) read with Rule 3, issued Demand Notice under Section 13(2) of the said Act, calling upon the Borrowers/ mortgagors/guarantors/ and hereunder (hereinafter referred to as the "said Borrowers"), to repay the amounts mentioned in the Notice, within 60 days from the date of receipt of Notice, as per details given below.
2.The said Notices have been returned undelivered by the postal authorities / have not been duly acknowledged by the Borrowers/ mortgagors/ guarantors.* Hence the Bank by way of abundant caution is publishing the demand notice. The undersigned has, therefore, caused these Notices to be pasted on the premises of the last known addresses of the said Borrowers/ mortgagors/guarantors as per the said Act. Copies of the said Notices are available with the undersigned and the said Borrowers/ mortgagors/ guarantors, may, if they so desire, collect the said copies from the undersigned on any working day during normal office hours.
3.Against the above background, Notice is hereby given, once again, to said Borrowers/ mortgagors/guarantors to pay to Indian Overseas Bank, within 60 days from the date of publication of this Notice, the amounts mentioned against as given below under the loan & other documents. As security for due repayment of the loan, the following assets have been mortgaged to Indian Overseas Bank by the respective parties as below.

Name of the Borrowers/Mortgagors/guarantors with address

(1) M/s Devu Traders, represented by Proprietor Mr. S.Anilkumar, Asoka Mandiram, Elamadu P.O, Ambalamukku-691533 (Borrower), **(2) Mr. S. Anilkumar S,** Asoka Mandiram, Elamadu P.O, Ambalamukku-691533 (Borrower / Mortgagor), **(3) Mrs. Yesodha K,** Asoka Mandiram, Elamadu P O, Ambalamukku-691533 (Guarantor / Mortgagor)

Demand Notice Date: 29-12-2022	NPA Date : 28-12-2022

Total Outstanding dues as on 29-12-2022*: TWCL-10990330000000001-Rs.13,33,003.04, ECGLS-10990351000007- Rs.2,29,572.84- **Total Rs.15,62,575.88**

*With further interest at contractual rate/rates will become payable from the date mentioned above till date of payment.

DESCRIPTION OF SECURED ASSETS (IMMOVABLE & MOVABLE)

10.12 ares of land and building in Sy No.380/8/3 (old Sy No.131/1/1/67) in Block No.28 of Elamadu Village, Kottarakara Taluk, Kollam District in the name of Mr. Anilkumar and Mrs. Yeshoda is having life interest over the property vide settlement deed no.1400/04 dtd 19.07.2004. **Boundaries as per Title Deed:- East:** Property of Ambili, **South**: Thadam, **West**: Thadam, **North:** Property of Lekshmanan Pillai.
Hypothecation: Stock of plumbing materials

4.If the said Borrowers/ mortgagors/ guarantors fail to make payment to Indian Overseas Bank as aforesaid, then Indian Overseas Bank shall proceed against the above secured assets under Section 13(4) of the SARFAESI Act and Rules entirely at the risks, costs and consequences of the said Borrowers/ mortgagors/ guarantors.
5.Further, the attention of Borrowers/ mortgagors/ guarantors are invited to provisions of Sub-section(8) of the Section 13 of the Act, in respect of time available to them to redeem the secured assets.
6.The said Borrowers/ mortgagors/ guarantors prohibited under the SARFAESI Act from transferring the secured assets, whether by way of sale, lease or otherwise without the prior written consent of Indian Overseas Bank. Any person who contravenes or abets contravention of the provisions of the Act or Rules shall be liable for imprisonment and/ or fine as given under Section 29 of the Act.

Place: Thevannur **(Sd/-) Authorised Officer),**
Date: 29-12-2022 **Indian Overseas Bank**

BANK OF INDIA
CHULLIMANOOR BRANCH
D. No.AP-9 /1556, Attukal Junction: Chullimanor, Trivandrum Ph: 0472-0472-2848419
Email: Chullimanoor.Kerala@bankofindia.co.in

POSSESSION NOTICE

Notice Under Rule 8 (1) of the Security Interest (Enforcement) Rules 2002
Whereas The undersigned being the Authorised Officer of Bank of India, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under Section 13(12), read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **04-01-2023** calling upon the borrower **Mr. Anilkumar P**, Ambadi Bhavan, Attukal, Panayamuttom P O, Chullimanoor,Thiruvananthapuram 695561 and guarantor **Mrs.Syama S S**, Ambadi Bhavan, Attukal,Panayamuttom P O, Chulimanoor, Thiruvananthapuram 695561 to repay the amount mentioned in the notice being **Rs. 4,13,148.24 (Rupees Four Lakh Thirteen Thousand One Hundred Forty Eight and paise Twenty Four)** (Contractual Dues up to 04.01.2023) and further interest thereon on @ 0.20% above 1 Year MCLR, presently 7.45% p.a. from 05.01.2023 compounded with monthly rests, within 60 (sixty) days from the date of receipt of the said notice.
The borrowers/guarantors having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this **30th day of March Month of year 2023.**
The borrowers/guarantors in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Bank of India for an amount of **Rs. 4,19,986.72 (Rupees Four Lakh Nineteen Thousand Nine Hundred Eighty Six & Paise Seventy Two)** (Contractual Dues upto 30-03-2023)with further interest thereon @ contracted rate from 01-04-2023 compounded with monthly rests.
The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets. Amount paid if any after issuance of Demand Notice under SARFAESI Act, would be reckoned for ascertaining the dues payable at the time of realization/settlement

DESCRIPTION OF THE IMMOVABLE PROPERTY
All that part and parcel of the property consisting of **2.02 Ares** of land with building at Re Sy No. 543/2-1 (Sy.No. 1910/3 & 1910/3/2) of Panavoor Village, Nedumangad Taluk, Thiruvananthapuram District in the name of Mr. Anil Kumar P. **Boundaries of Property (as per Location Sketch): North**: Property of Navathara Sports Club; **East** :Property of Navathara Sports Club; **South**: Property of Anilkumar; **West** : ErappiliThadam

Date: 30-03-2023 Place :Trivandrum Sd/- Chief Manager & Authorised Officer
Bank of India,

Regional Office, Thiruvananthapuram
TC 31/151, YWCA Building, 3rd Floor, M.G. Road, Spencer Junction Statue, Trivandrum, Kerala– 695 001
CIN: L65191KL1929PLC001017, Ph: 0471 – 2469584, 2469558 | e-mail: ro1007@sib.co.in

POSSESSION NOTICE (for immovable property)

Whereas, the undersigned being the authorised officer of **The South Indian Bank Ltd.** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued **demand notice dated 19-01-2023** u/s. 13(2) of the Act calling upon the borrowers/guarantors **(1) Mr. Sureshkumar R P**, (Prop. M/s. Shilpa Agencies) TC XXI/1996(3), Ravi Nagar(1), Ambalamukku, Peroorkada P.O., Thiruvananthapuram, Kerala - 695005 Also At TC 11/1649 (3), Sagarika Charachira Road, Plamoodu, Thiruvananthapuram, Kerala - 695004. Also At Uttradam, Pallithara, Enikkara, Karakulam, Thiruvananthapuram, Kerala-695564 **(2) Mrs. Beena V**, T C 16494/1, Charachira Road, Sagarika, Plamoodu, Pattom, Thiruvananthapuram, Kerala-695004. Also at Uttradam, Pallithara, Enikkara, Karakulam, Thiruvananthapuram, Kerala-695564 Also At RP EKRA40, Building No. XVI/477, Karakulam Village, Nedumangad, Thiruvananthapuram, Kerala-695035 **(3) Mr. Biju T**, Gowreesam, Enikkara, Karakulam P. O., Thiruvananthapuram, Kerala - 695564 **(4) Mr. Prasanth V T**, KARA-6A, Manimoham, Puravoorkonam, Karakulam P. O., Thiruvananthapuram, Kerala-695564 **(5) Mrs. Anitha Kumari P**, Karimuttam Puravoorkonam, Karakulam P. O., Thiruvananthapuram, Kerala-695564 **(6) Mrs. Vasantha kumari**, Beena Bhavan, Enikkara, Karakulam P.O.Thiruvananthapuram, Kerala - 695564 **(7) Mr. Thankappan Nair**, Beena Bhavan, Enikkara,Karakulam P.O. Thiruvananthapuram, Kerala - 695564 to repay the amount mentioned in the notice being **Rs. 5,56,45,808.02** (Rupees Five Crores Fifty Six Lakhs Forty Five Thousand Eight Hundred Eight and Paise Two Only) [ie Rs. 5,30,91,509.81 (Rupees Five Crores Thirty Lakhs Ninety One Thousand Five Hundred Nine and Paise Eighty One Only) for the financial assistance/facilities in the account of M/s. Shilpa Agencies (Prop : Mr. Sureshkumar R.P) wherein addressee no - 1 is borrower and addresse no-2 to 7 are guarantors and Rs. 25,54,298.21 (Rupees Twenty Five Lakhs Fifty Four Thousand Two Hundred Ninety Eight and Paise Twenty One Only) for the financial assistance/facilities in the account of Mrs. Beena V & Mr. Sureshkumar R.P. wherein addresse no 1 and 2 are borrower and addresse no 6 and 7 are guarantors] as on **17-01-2023** with further interest, penal interest and costs within 60 days from the date of receipt of the said notice.
The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13 (4) of the said Act read with rule 8 of the said rule on this the **30th day of March, 2023.**
The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **The South Indian Bank Ltd.** for an amount of **Rs.5,65,41,283.23** as on **27.03.2023** in the Accounts of **(1) M/s. Shilpa Agencies (Prop : Mr Sureshkumar R P) and (2) Mrs. Beena V & Mr. Sureshkumar R P** with **Branch: Peroorkada** along with further interest, penal interest and costs thereon.
The attention of Borrowers are invited to the provisions of Section 13(8) of the Sarfaesi Act in respect of the time available to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTIES

(Item No -1 to 8 is secured to the accounts of M/s. Shilpa Agencies (Prop : Mr. Sureshkumar R P) and (Item No -4 is also secured to a/c Smt. Beena V & Mr. Sureshkumar R P)
(1) All that part and parcel of land admeasuring **8.50 Ares** along with building therein having a built up area of about 1250 sq ft and all other constructions, improvements, easementary rights existing and appurtenant thereon situated in Sy. No. 227/4-1, 227/4-1 & 227/4-3, Re. Sy. No. 381/4 in Block No. 34 of **Karakulam Village**, Nedumangadu Taluk, Thiruvananthapuram District and owned by **Mr. Suresh kumar P** morefully described in Sale Deed No. 1662/2016 dated 29.06.2016 of Sub Registrar Office - Pattom and **BOUNDED on (as per location sketch dtd 15-10-2016 issued by Village Officer, Kudappanakunnu)**: North: Property of Indira Devi, South: Property of Private Road & Property of Kala V S, East: Property of Ramachandran Nair, West: Property of Mohan Teens.
(3) All that part and parcel of land admeasuring **2.83 Ares** along with building having a plinth area of 1100 sq ft and all other constructions, improvements, easementary rights existing and appurtenant thereon situated in Sy. No. 227/4-1, 227/4-1, Re. Sy. No. 381/5-2 in Block No. 34 of **Karakulam Village**, Nedumangadu Taluk, Thiruvananthapuram District and owned by **Mr. Biju** morefully described in Settlement Deed No. 501/2002 dated 25.03.2002 of Sub Registrar Office - Karakulam and **BOUNDED on (as per location sketch issued by Village Officer, Karakulam)**: North: Property of Beena, South: Property of Rajalekshmi, East: Property of Shajahan, West: Property of Thankappan Nair & Vasanthi.
(2) All that part and parcel of land admeasuring **1.90 Ares** along with building therein having a built up area of about 1250 sq ft and all other constructions, improvements, easementary rights existing and appurtenant thereon situated in Sy. No. 29/A2, Re. Sy. No. 772/19 in Block No. 22 of **Kudappanakunnu Village**, Thiruvananthapuram Taluk Thiruvananthapuram District and owned by **Mr. Suresh kumar** and **Mr. Pradeep Kumar** morefully described in Sale Deed No. 1845/2016 dated 29.06.2016 of Sub Registrar Office - Pattom and **BOUNDED on (as per location sketch dtd 15-10-2016 issued by Village Officer, Kudappanakunnu)**: North: Property of Indira Devi, South: Property of Private Road & Property of Kala V S, East: Property of Ramachandran Nair, West: Property of Mohan Teens.
(4) All that part and parcel of land admeasuring **4.70 Ares** along with building therein having a built up area of about 1000 sq ft and all other constructions, improvements, easementary rights existing and appurtenant thereon situated in Sy. No. 227/3-2, Re. Sy. No. 373/2 in Block No. 34 of **Karakulam Village**, Nedumangadu Taluk Thiruvananthapuram District and owned by **Mrs. Anitha Kumari P** morefully described in Release Deed No. 2128/1996 dated 23.07.1996 of Sub Registrar Office - Karakulam and **BOUNDED on (as per location sketch issued by Village Officer, Karakulam)**: North: Pathway, South: Property of Sathi & Anoj, West: Road & Thodu.
(7) All that part and parcel of land admeasuring **2.29 Ares** along with all other constructions, improvements, easementary rights existing and appurtenant thereon situated in Sy. No. 228/3-1, Re. Sy. No. 403/13 in Block No. 34 of **Karakulam Village**, Nedumangadu Taluk, Thiruvananthapuram District and owned by **Mrs. Beena V** morefully described in Sale Deed No. 4205/2011 dated 29.12.2011 of Sub Registrar Office - Karakulam and **BOUNDED on (as per location sketch issued by Village Officer, Karakulam)**: North: Road & Property of Suresh Kumar, South: Property of Pathway, East: Property of Biju, East: Road, West: Property of Sreekala.
(8) All that part and parcel of land admeasuring **3.80 Ares** along with building having a plinth area of 1850 sq ft n and all other constructions, improvements, easementary rights existing and appurtenant thereon situated in Sy. No. 336/7-2, Re. Sy. No. 600/29-2 in Block No. 34 of **Karakulam Village**, Nedumangadu Taluk, Thiruvananthapuram District and owned by **Mrs. Anitha Kumari P** morefully described in Sale Deed No. 3058/2004 dated 03.11.2004 of Sub Registrar Office - Karakulam and **BOUNDED on (as per location sketch issued by Village Officer, Karakulam)**: North: Road & Property of Suresh Kumar, South: Property of Appukuttan Nair, East: Property of Appukuttan Nair, West: Property of Gopalakrishnan Nair.

Place: Thiruvananthapuram (Sd/-) Authorised Officer
Date: 30.03.2023 **The South Indian Bank Ltd.**

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERSOF ANAMALA KURIES AND LOANS PRIVATE LIMITED

1	Name Of Corporate Person	Anamala Kuries And Loans Private Limited
2	Date Of Incorporation of Corporate Person	05/12/1995
3	Authority Under Which Corporate Person is Incorporated/ Registered	Registrar Of Companies, Kerala And Lakshadweep Under The Companies Act, 1956/2013
4	Corporate Identity Number / Limited Liability Identification Number Of Corporate Person	U65992KL1995PTC009723
5	Address Of The Registered Office And Principal Office (if Any) Of Corporate Person	Room No: XXI/610,Chalakudy Muncipality Chungath Builders And Developers Pvt Ltd Chalakudy Thrissur Kerala 680307 India
6	Liquidation Commencement Date of Corporate Person	31.03.2023
7	Name, Address, Email Address, Telephone Number and the Registration Number of The Liquidator	Rajmohan R, Insolvency Professional (IBBI/IPA-001/IP-P-02331/2020-2021/13517) Address: - Rajbhavan, Krishnapuram St No. 6, HS 175A & 514-12/1, Ulloukavu, Kollam - 690055 Email: - rajmohanip@gmail.com Mobile: - 9946823989
8	Last Date for Submission of Claims	29.04.2023

Notice is hereby given that the ANAMALA KURIES AND LOANS PRIVATE LIMITED has commenced voluntary liquidation on 31.03.2023.
The stakeholders of ANAMALA KURIES AND LOANS PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 29.04.2023 to the liquidator at the address mentioned against item 7.
The financial creditors shall submit their proof of claims by electronic means only.
All other stakeholders may submit the proof of claims in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.

Place: Thrissur CA Rajmohan R -Sd-
Date:- 04.04.2023 Name and Signature of the Liquidator